

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**TP No. 110/397-398/NCLT/AHM/2016 (New)
C.P. No. 78/397-398/CLB/MB/2015 (Old)**

Coram:

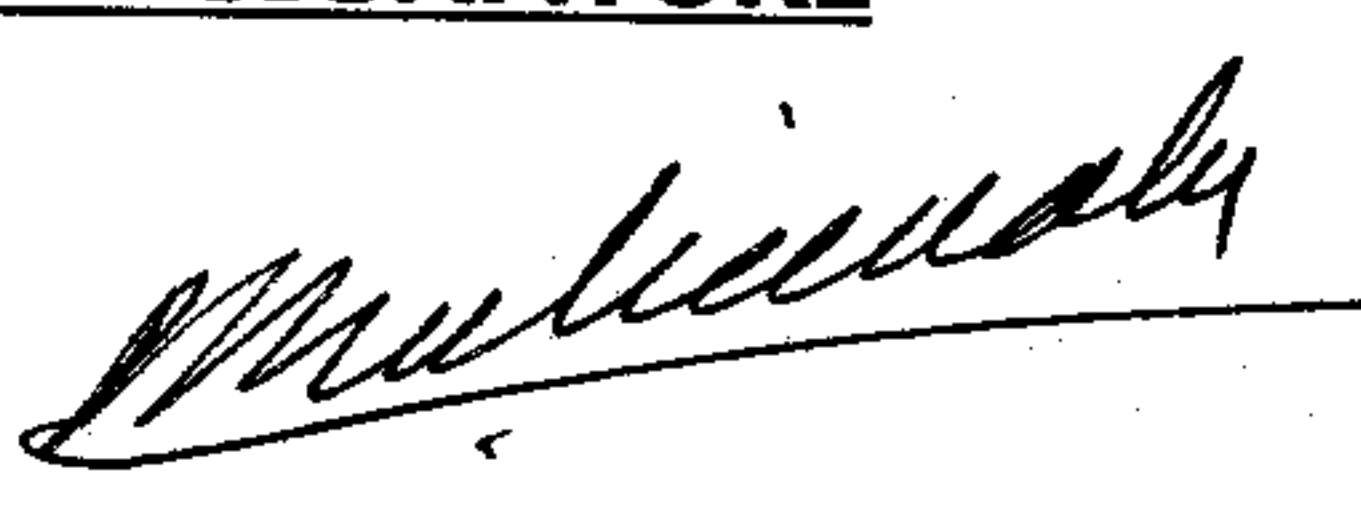
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

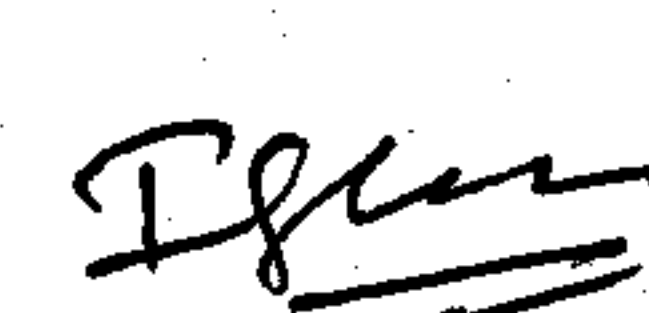
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2017**

Name of the Company: Parth Gaswala & Ors.
V/s.
Shri Prakashkumar V Sheth & Ors

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	PAVAN S-GODIAWALA	ADVOCATE	RESPONDENT Nos. 2, 3 & 4	
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2.	ISHAN P. SHAH	Advocate	Petitioners	
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ORDER

Learned Advocate Mr. Ishan Shah i/b Learned PCS Mr. Pinakin Shah present for Petitioner. Learned Advocate Mr. Pavan Godiawala present for Respondent Nos.2, 3 and 4. None present for other Respondents.

Petitioners no. 1 to 4 are absent.

Respondents no. 1 to 6 are absent.

Learned Counsel appearing for petitioner represented that petitioners are not responding him.

Learned Counsel appearing for Respondents no. 2, 3 and 4 represented that Respondents no. 2, 3 and 4 also not responded him.

Hence, petition is dismissed for default. No order as to costs.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 20th day of September, 2017.